

of loss of aircraft and Air Force equipment to about Rs. 16 lakhs.

(d) to (f). No compensation is payable in such cases but the rules provide for the payment of special family pension and gratuity to the widow and certain allowances to children. Where the officer is a bachelor, a dependant's pension may be granted to his parents or brothers or sisters if dependent on him and their circumstances necessitate such payments.

A claim to dependant's pension from the father of the Flight Cadet has been received and is under consideration.

A claim for Rs. 200/- as compensation for damage to civil property caused in one of the accidents has also been received and is being authorised for payment.

University Grants Commission

67. **Shri D. C. Sharma:** Will the Minister of Education be pleased to state the total amount placed at the disposal of the University Grants Commission for disbursement during the financial year 1956-57 under various heads?

The Deputy Minister of Education (Dr. M. M. Das): Out of the budget provision of Rs. 3.5 crore as grants-in-aid to the University Grants Commission for 1956-57, a sum of Rs. 63,35,000 has so far been placed at the disposal of the Commission for disbursement to the Central Universities (including the Constituent Colleges of the University of Delhi), the State Universities and to meet its own establishment charges etc.

Gold

68. **Shri D. C. Sharma:** Will the Minister of Natural Resources and Scientific Research be pleased to state the total amount of royalty received from the gold mines during 1954 and 1955 separately?

The Minister of Natural Resources (Shri K. D. Malaviya):

1954	Rs. 27,18,915/-
1955	Rs. 29,72,883/-

Budget Leakage

69. **Shri Kamath:** Will the Minister of Home Affairs be pleased to refer to the reply given to Starred Question No. 2276 on the 16th May, 1956 and state:

(a) the progress so far made in the investigation of the case in connection with the leakage of budget proposals for 1956-57; and

(b) the names of the accused who are being prosecuted?

The Minister in the Ministry of Home Affairs (Shri Datar): (a) The investigation has been completed and a complaint has been filed in the court of the District Magistrate, Delhi under section 120-B of the Indian Penal Code read with section 5 of the Official Secrets Act (Act XIX of 1923).

(b) Dharam Pal Chadha.
Francis Xavier Jacob.
Nandlal More.
Hiralal G. Kothari.

Loans to Jammu and Kashmir

70. **Shri Kamath:** Will the Minister of Home Affairs be pleased to refer to the reply given to Unstarred Question No. 2268 on the 21st May, 1956 and state:

(a) whether the requisite information has been collected; and

(b) if so, when it will be laid on the Table of the Sabha?

The Minister in the Ministry of Home Affairs (Shri Datar): (a) Yes.

(b) The information is being laid on the Table of the House very shortly.

Life Insurance Companies

71. **Shri Ram Krishan:** Will the Minister of Finance be pleased to state the gross profits of the Life Insurance Companies in India after their nationalisation, company-wise?

The Minister of Revenue and Civil Expenditure (Shri M. C. Shah): As valuations of Life Insurance Companies are conducted only at periodical intervals, the information asked for is not available.

Production of Minerals

72. **Sardar Iqbal Singh:** Will the Minister of Natural Resources and Scientific Research be pleased to state the total production of Iron ore, Steel, Gold, Manganese, Copper and Silver in India during 1955-56?

The Minister of Natural Resources (Shri K. D. Malaviya): A statement giving the information is laid on the Table of the House [See Appendix I, Annexure No. 35].

South Indian Languages

73. { **Sardar Iqbal Singh:**
Sardar Akarpuri:

Will the Minister of Education be pleased to refer to the reply given to Starred Question No. 713 on the 15th March, 1956 and state:

(a) the number of prizes that have been awarded so far in each university to the students for the study of the South Indian Languages;